

**GOVERNMENT OF INDIA  
MINISTRY OF PLANNING**

**LOK SABHA  
UNSTARRED QUESTION NO.5432  
TO BE ANSWERED ON 28.03.2018**

**ASSISTANCE TO SPECIAL CATEGORY STATES**

**5432. DR. RAMESH POKHRIYAL “NISHANK”:**

Will the Minister of PLANNING be pleased to state:

- (a) whether the Government has taken decision to reduce the assistance provided to the States given special category status;
- (b) if so, the details thereof and the reasons for such reduction;
- (c) the details of revenue sharing pattern of Centrally Sponsored Schemes (CSSs);
- (d) whether the CSSs for some States are running under the ratio of 90:10 funding pattern during the last four years; and
- (e) if so, the details thereof and the present status of the said schemes?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PLANNING  
AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS**

**(RAO INDERJIT SINGH)**

(a) & (b) No decision has been taken to reduce the assistance provided to the States given special category status for plan assistance. The Fourteenth Finance Commission (FFC) in its recommendations has not made any distinction between General Category States and Special Category States in the horizontal distribution of shareable taxes amongst the States. As per the recommendation of the Fourteenth Finance Commission, the devolution to the States in share of Central taxes has been increased from 32% earlier to 42% for the period 2015-2020. In view of the increase in the devolution of shareable taxes to 42 per cent for all the States, the block grants like Normal Central Assistance, Special Plan Assistance and Special Central Assistance (untied-SCA) which were available to the Special Category States earlier have not been provided since Union Budget 2015-16

(c), (d) & (e) The funding pattern for Centrally Sponsored Schemes (CSS) is as per the recommendations of the Report of the Sub-Group on Rationalisation of Centrally Sponsored Schemes which has been accepted by the Central Government. Out of the 28 CSS, 6 schemes have been categorized as Core of the Core Schemes, 21 schemes as Core schemes and one as Optional scheme. The funding pattern for core of the core schemes like Mahatma Gandhi National Rural Employment Guarantee Scheme, National Social Assistance Programme etc. for all the States will continue as earlier. In the case of the 21 core schemes, the funding pattern of Centre: State share for the 8 North-Eastern States and 3 Himalayan States is 90:10 whereas it is 60:40 for all other States. In the case of one optional scheme which is optional for the State Governments, the Centre : State share will be 80:20 for the 8 North Eastern and 3 Himalayan States while it will be 50: 50 for all other States. These arrangements have come into force from 2016-17.

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